

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.2883 OF 2012

L & T UTTARANCHAL HYDRO POWER P.LTD.

APPELLANT

VERSUS

JAYA PRAKASH DABRAL & ORS.

RESPONDENTS

O R D E R

Dismissed.

By the impugned judgment, the Tribunal has decided the only issue with regard to the *locus* of the respondents herein and has not adjudicated on any other issue(s) canvassed by the appellant. Therefore, we clarify that the appellant is at liberty to agitate those issue(s) at an appropriate stage.

Ordered accordingly.

.....J.
(H.L. DATTU)

JUDGMENT

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
APRIL 04, 2012